

State Vs. Naim
FIR No. 195/2018
PS Kashmer Gate
U/s 379/328/411/34 IPC

2/9

07/06/2021

File taken up today on on interim bail applications u/s. 439 Cr.PC of accused Naim.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

None has joined the proceedings through video conferencing on behalf of accused even on the last date of hearing i.e. 24/05/2021.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused. Last opportunity is granted to counsel for the accused for appearance on the next date of hearing.

Put up for consideration on the aforesaid bail application on 17/06/2021.

Issue notice to the IO for the next date of hearing.

Order be uploaded on the website.

(Handwritten signature and date 17/06/21)

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)

22/5

FIR No. 113/2019
PS Sadar Bazar
U/s 324/307/34 IPC
State Vs. Vineet @ Mohit @ Nanga

07/06/2021

File taken up today on interim bail applications u/s. 439 Cr.PC of accused Vineet @ Mohit @ Nanga

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

There are two interim bail applications filed on behalf of the accused.

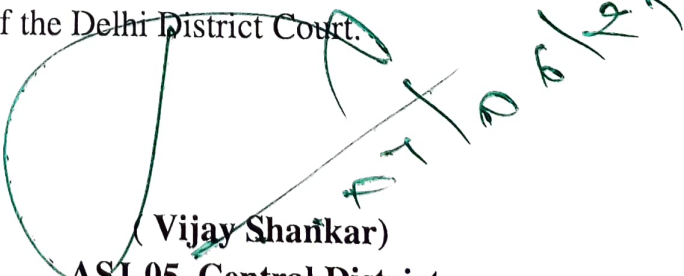
None has joined the proceedings through video conferencing on behalf of accused even on the last date of hearing i.e. 03/06/2021.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused. Last opportunity is granted to counsel for the accused for appearance on the next date of hearing.

Put up for clarifications/consideration on the aforesaid bail application on 19/06/2021.

Issue notice to IO for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)

22/5

**FIR No. 113/2019
PS Sadar Bazar
U/s 324/307/34 IPC
State Vs. Vineet @ Mohit @ Nanga**

07/06/2021

**File taken up today on interim bail applications u/s. 439 Cr.PC of accused
Vineet @ Mohit @ Nanga**

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

None has joined the proceedings via video conferencing on behalf of the
accused.

Ahlmad is absent.

There are two interim bail applications filed on behalf of the accused.

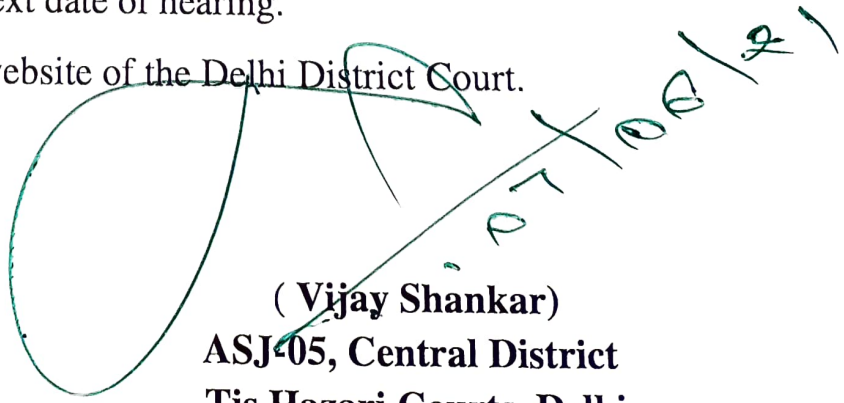
None has joined the proceedings through video conferencing on behalf of
accused even on the last date of hearing i.e. 03/06/2021.

In the interest of justice, I am not passing any adverse order on account of
non-appearance of counsel for the accused. Last opportunity is granted to counsel for the
accused for appearance on the next date of hearing.

Put up for clarifications/consideration on the aforesaid bail application on
19/06/2021.

Issue notice to IO for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)

478/R1

CNR No.DLCT01-002080-2015
SC No.150/2021
FIR No.266/2014
PS Chandani Mahal
State Vs. Fareed Ahmed

07/06/2021

File taken up today on the interim bail application u/s. 439 Cr.PC for the period of 45 days of accused Fareed Ahmed.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

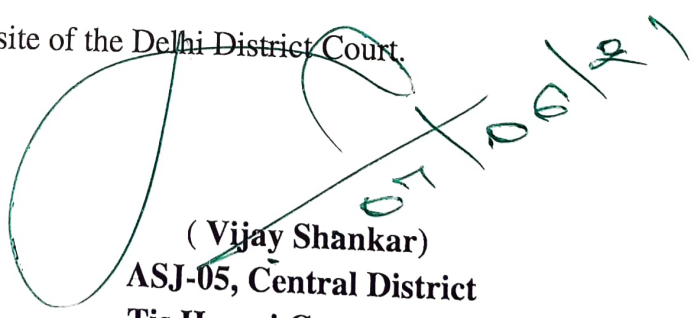
None has joined the proceedings through video conferencing on behalf of accused even on the last date of hearing i.e. 28/05/2021.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused. Last opportunity is granted to counsel for the accused for appearance on the next date of hearing.

Put up for consideration on the aforesaid bail application on 19/06/2021.

Issue notice to IO to for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.



(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)

24/5-

FIR No.168/2020
PS Sarai Rohilla
U/s 392/394/397//34 IPC and 25/54/59 Arms Act
State Vs. Billey @ Billa

07/06/2021

File taken up today on the regular bail application u/s. 439 Cr.P.C filed on behalf of accused Billey @ Billa electronically.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of non-appearance of counsel for the accused.

Issue notice to the IO for the next date of hearing.

The aforesaid bail application of the accused be put up for consideration on 17/06/2021.

Order be uploaded on the website.

(Handwritten signature and date)
17/06/2021

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)

18/5-

CNR No. DLCT01-002650-2014

SC No.163/2021

FIR No.27/2014

PS Jama Masjid

State Vs. Mohd. Shamcem & Ors.

07/06/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of the accused

Shahjahan Irfan @ Lala.

(Proceedings Convened through Video Conferencing)

Present:

Sh. Anil, Id. Addl. P.P. for the State (through V.C.).

~~No. 18/5-~~ has joined the proceedings via video conferencing on behalf of the accused.

Ahlmad is absent.

None has joined the proceedings through V.C. on behalf of the accused even on 13/05/2021 and 27/05/2021. It appears that accused/counsel is not willing to pursue the present bail application. Accordingly, present bail application of the accused Shahjada Irfan @ Lala is dismissed in default on non-appearance.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

ASJ-05, Central District

Tis Hazari Courts, Delhi

07/06/2021(A)

29/4



CNR No.DI/CT01-006947-2018
SC No.62/2021
FIR No.63/2018
PS Sarai Rohila
State Vs. Ashish Kumar
U/s 302 IPC

07/06/2021

File taken up today on the bail application u/s. 439 Cr.PC of the accused
Ashish Kumar.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

None has joined the proceedings through V.C. on behalf of the accused.

Ahmad is absent.

None has joined the proceedings through V.C. on behalf of the accused even on 29/04/2021, 03/05/2021, 13/05/2021 and 27/05/2021. It appears that accused/counsel is not willing to pursue the present bail application. Accordingly, present bail application of the accused Ashish Kumar is dismissed in default on non-appearance.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi

07/06/2021(A)

278

Bail Application No. 1296
FIR No. 415/2015
PS Kotwali
U/s 395/412/365/120-B IPC & 25/54/59 Arms Act
State Vs. Lalit @ Babloo @ Nepali

07/06/2021

File taken up today on on interim bail applications u/s. 439 Cr.PC of
accused Lalit @ Babloo @ Nepali

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO SI Satish Kumar is present (through V.C.).
Sh. Gaurav Singhal, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.
Original order-sheets, bail application and reply not received from bail
Section. Only photocopies of the same have been received from bail Section.

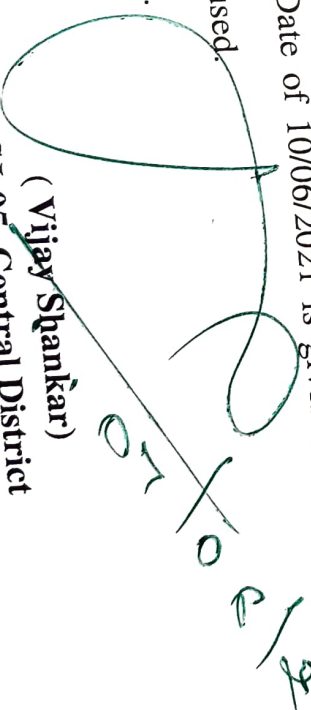
Bail Section is directed to place on record the original order-sheets, bail
application and reply before the next date of hearing.

Counsel for the accused seeks time for further clarifications in respect of

maintainability of the present interim bail application of the accused be put up for

At request, the aforesaid bail application of the accused be put up for
clarifications/ consideration on 10/06/2021. Date of 10/06/2021 is given at the specific

request and convenience of counsel for the accused.
Order be uploaded on the website.



(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)

9/8

Bail Application No. 1295
FIR No. 415/2015
PS Kotwali
U/s 395/412/365/120-B IPC & 25/54/59 Arms Act
State Vs. Maan Singh

07/06/2021

File taken up today on on interim bail applications u/s. 439 Cr.PC of accused Maan Singh.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO SI Satish Kumar is present (through V.C.).
Sh. Gaurav Singhal, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

Original order-sheets, bail application and reply not received from bail Section. Only photocopies of the same have been received from bail Section.

Bail Section is directed to place on record the original order-sheets, bail application and reply before the next date of hearing.

Counsel for the accused seeks time for further clarifications in respect of maintainability of the present interim bail application. Heard. Request is allowed.

At request, the aforesaid bail application of the accused be put up for clarifications/ consideration on 10/06/2021. Date of 10/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)

FIR No.221/2015
PS Karol Bagh
U/s 302/392/394/397/342/411/34 IPC
State Vs. Ajay Kumar Jha

07/06/2021

File taken up today on the application u/s. 439 Cr.P.C. of accused Ajay Kumar Jha for grant of interim bail.

(Proceedings Convened through Video Conferencing)

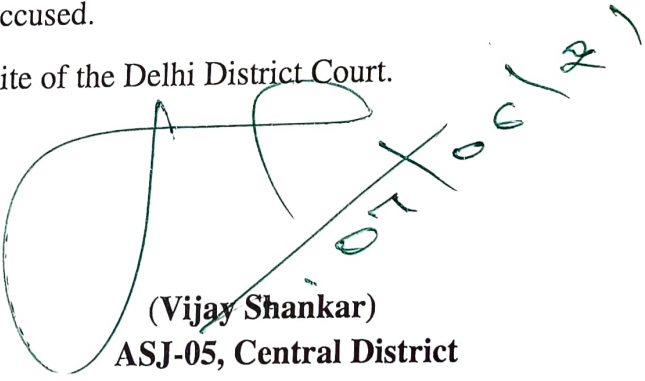
Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
Sh. Jata Shankar Mishra, Ld. Legal Aid Counsel for the accused Ajay Kumar Jha (through V.C.).

Ahlmad is absent.

Addl. P.P. for the State and counsel for the accused seek further time for clarifications in respect of the present bail application. Heard. Request is allowed.

At joint request, the aforesaid bail application of the accused be put up for clarifications/ consideration on 10/06/2021. Date of 10/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)

State Vs. Pradeep Kumar Kattamori
CNR No.DLCT01-003110-2021
Bail Application No.1090/2021
FIR No.263/2019
PS Crime Branch (Central)
U/s 420/467/468/471/34 IPC r/w Section 12 Passport Act

07/06/2021

Present application u/s. 439 Cr.P.C. for grant of regular bail has been filed on behalf of accused Pradeep Kumar Kattamori.

(Proceedings Convened through Video Conferencing)

Present: Ms. Sweta Verma, Ld. Substitute Addl. P.P. for the State (through V.C.).
IO/ SI Santosh Kumar is present (through V.C.).
Sh. Gopal Sharma, Ld. Counsel for the accused Pradeep Kumar Kattamori (through V.C.).

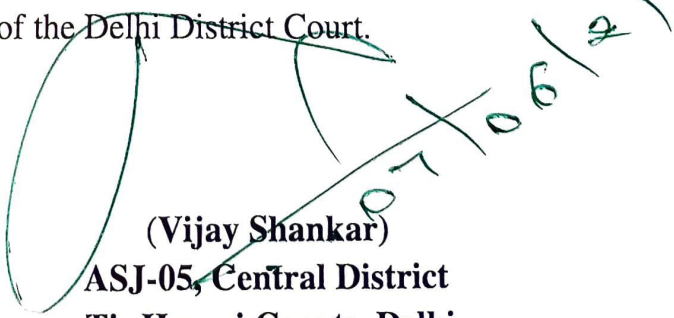
Ahlmad is absent.

It is submitted by Addl. PP for the State that bail application of the accused is pending before the Hon'ble High Court of Delhi for 07/07/2021.

Counsel for the accused seeks time for filing copy of bail order passed by Sh. Naveen Kumar Kashyap, Ld. ASJ, Central District, Tis Hazari Courts, Delhi and status pending bail application of the accused.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **09/06/2021 at 1:00 O'clock.** Date of 09/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)

State Vs. Love Tyagi @ Luv Tyagi
FIR No. 193/2020
PS Wazirabad
U/s 392/411/34 IPC

07/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Love Tyagi @ Luv Tyagi for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/ ASI Chhote Lal is present (through V.C.).
Sh. Mukesh Kumar Kalia, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

Reply of bail application already stated to be filed by IO. Perused.

SHO/IO is directed to file proper/further/detailed reply of the aforesaid bail application on or before the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **22/06/2021**. Date of 22/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)

Bail application No. 1142/2021
FIR No. 142/2021
PS Burari
U/s 498/406 IPC
State Vs. (1) Raju Koli
(2) Rambeti

07/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused for Raju Koli and Rambeti grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceedings through V.C.

Sh. Ranjan Kumar, Ld. Counsel for both the accused (through V.C.).

None has joined the proceedings via video conferencing on behalf of the complainant.

Ahlmad is absent.

SHO is directed to file further/detailed reply on the next date of hearing.

Issue notice to IO for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **25/06/2021**. Date of 25/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)

Bail Application NO. 1338/201
FIR No. 521/2020
PS Civil Lines
U/s 377 IPC
State Vs. Sahil Kapoor

3

07/06/2021
Present application u/s. 439 Cr.P.C. has been filed on behalf of accused for grant of interim bail for 90 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/W-SI Gurdeep Kaur is present (through V.C.).
Sh. Ajay Khatana, Ld. Counsel for the accused (through V.C.).
Complainant is present with Ld. Counsel Ms. Laxmi Raina.

Ahlmad is absent.

Report is received from concerned Jail Superintendent.

Counsel for the accused seeks time for filing the copy of bail order passed by Ld. MM. Heard. Request is allowed. Same be filed on or before the next date of hearing.

At joint request of counsel for the parties, the aforesaid bail application of the accused be put up for clarifications/consideration on **16/06/2021**. Date of 16/06/2021 is given at the specific request and convenience of counsel for the parties.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Signature)
(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)

(3)

**Bail Application No. 1128
State Vs. Ghanshyam @ Budha
FIR No. 195/2020
PS Roop Nagar
U/s 394/411/34 IPC**

07/06/2021

**Present application u/s. 439 Cr.P.C. has been filed on behalf of accused
Ghanshyam @ Budha for grant of regular bail.**

(Proceedings Convened through Video Conferencing)

Present:

Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO has not joined the proceeding through V.C.

None has joined the proceedings via video conferencing on behalf of the
accused.

Ahlmad is absent.

In the interest of justice, I am not passing any adverse order on account of
non-appearance of counsel for the accused.

Issue notice to the IO for the next date of hearing.

TCR is stated to be not received.

TCR be called one day prior to the next date of hearing.

The aforesaid bail application of the accused be put up for consideration on

21/06/2021.

Order be uploaded on the website of the Delhi District Court.

07/06/21

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)**

7

Bail Application No. 784/2021
State Vs. Sumit @ Kalu
FIR No. 463/2020
PS Timarpur
U/s 307/34 IPC & 25/27 Arms Act

07/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Sumit @ Kalu for grant of interim bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/SI Ashok Kumar is present (through V.C.).
Sh. Virender Singh, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

TCR is stated to be not received.

TCR be called one day prior to the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **16/06/2021**. Date of 16/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

07/06/21

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)

(8)

Bail Application No. 1267/2021
State Vs. Sumit @ Kalu
FIR No. 463/2020
PS Timarpur
U/s 307/34 IPC & 25/27 Arms Act

07/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Sumit @ Kalu for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/SI Ashok Kumar is present (through V.C).
Sh. Virender Singh, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

TCR is stated to be not received.

TCR be called one day prior to the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **16/06/2021**. Date of 16/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

07/06/21

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)

**Bail Application No. 978/2021
State Vs. Dr. Mohd. Rashid
FIR No. Unknown
PS Timarpur
U/s Unknown**

07/06/2021

**Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Dr. Mohd. Rashid for grant of anticipatory bail.
(Proceedings Convened through Video Conferencing)**

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO WSI Neelam is present (through V.C.).
Mr. Mir Akhtar Hussain, Ld. Counsel for the applicant/accused (through V.C.).

Ahlmad is absent.

Further reply to the aforesaid bail application of the applicant/accused is received.

It is submitted by counsel for the applicant/accused that in view of the aforesaid reply of IO/W-SI Neelam to the aforesaid bail application of the applicant/accused, he may be permitted to withdraw the present anticipatory bail application of the applicant/accused with liberty to file fresh bail application. Heard. Request is allowed.

At the request of counsel for the applicant/accused, the present anticipatory bail application of the accused Dr. Mohd. Rashid is dismissed as withdrawn. Applicant/accused is at liberty to file fresh bail application subject to just exceptions.

Order be uploaded on the website of the Delhi District Court.

Ld. Counsel for the applicant/accused is at liberty to collect the copy of the present order through electronic mode.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)**

State Vs. Vipin Kumar Sharma
FIR No.263/2019
PS Crime Branch (Central)

U/s 420/467/468/471/34 IPC r/w Section 12 Passport Act

07/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Vipin Kumar Sharma for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/SI Santosh Kumar is present (through V.C.).
Sh. Gopal Sharma, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

TCR is stated to be received.

It is submitted by counsel for the accused that at this stage, he is not presing the present bail application of the accused and same be adjourned in the month of July, 2021. Heard. Rquest is allowd.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **14/07/2021**. Date of 14/07/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)

State Vs. Jitender Kumar Mandal
FIR No.263/2019
PS Crime Branch (Central)

U/s 420/467/468/471/34 IPC r/W Section 12 Passport Act

(11)

07/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused for grant bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/SI Santosh Kumar is present (through V.C.).
Sh. Gopal Sharma, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

TCR is stated to be received.

It is submitted by counsel for the accused that accused is citizen of Nepal and due to lockdown, he is in Nepal and due to lockdown, terms and conditions of the compromise in the Mediation Cell could not be complied with and time be granted for the same and interim bail be extended. Heard. Request is allowed. Accused is directed to comply the terms and conditions of the Mediation Cell at the earliest.

Issue notice to the complainant through IO for the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **14/07/2021**. Date of 14/07/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Interim bail of the accused is extended till the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)

ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)

(12)

Bail Application No. 964/2021
State Vs. Saurabh Singh Thakur
FIR No. 254/2021
PS Burari
U/s 376 IPC

07/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Saurabh Singh Thakur for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO/PSI Seema is present (through V.C.).
Sh. Anurag Sharma, Ld. Counsel for the accused (through V.C.).
Ms. Nandita Rathi, Ld. Proxy counsel for counsel for the complainant (through V.C.).

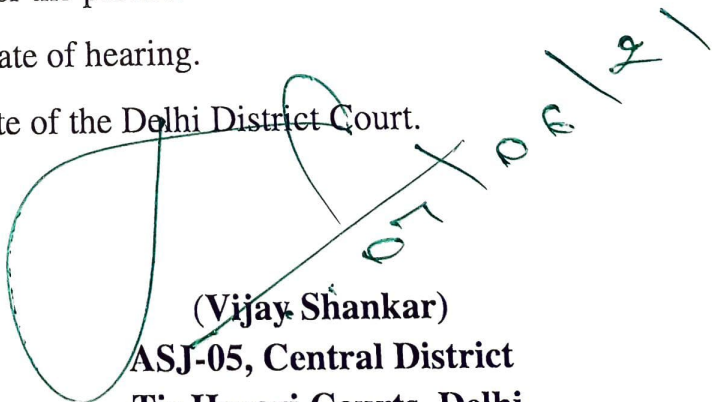
Ahlmad is absent.

It is submitted by proxy counsel for the counsel for the complainant that main counsel is not available today due to demise of his relative.

At joint request of counsel for the parties, the aforesaid bail application of the accused be put up for consideration on **17/06/2021**. Date of 17/06/2021 is given at the specific request and convenience of counsel for the parties.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)

**Bail Application No. 1419/2021
State Vs. Sonu @ Suraj @ Risabha
FIR No. 136/2021
PS Roop Nagar
U/s 392/394/34 IPC**

07/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Rahul for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).

IO ASI Om Prakash is present (through V.C.).

Sh. Zia Afroz, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is received.

It is submitted by counsel for the accused that in the present case, charge-sheet has already been filed and same is pending before the concerned Ld. MM. Counsel for the accused seeks time for clarifications in respect of status of pending cases against the accused.

Issue notice to the IO for the next date of hearing.

TCR be called one day prior to the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **10/06/2021**. Date of 10/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Handwritten signature and date)
(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)

**Bail Application No. 1418/2021
State Vs. Amit
FIR No. 209/2021
PS Roop Nagar
U/s 376 IPC**

(13)

07/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO SI Shashi is present (through V.C.).
Sh. Ajay Kumar Pipaniya, Ld. Counsel for the accused (through V.C.).
Ms. Laxmi Raina, Ld. Counsel for the complainant (through V.C.).

Ahlmad is absent.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is received.

SHO/IO is directed to file further/detailed reply of the aforesaid bail of the accused on or before the next date of hearing.

At joint request of counsel for the parties, the aforesaid bail application of the accused be put up for consideration on **17/06/2021**. Date of 17/06/2021 is given at the specific request and convenience of counsel for the parties.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Handwritten signature and date)
07/06/21

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)**

15

Bail Application No. 1417/2021
State Vs. Rahul
FIR No. 74/2021
PS Roop Nagar
U/s 392/397/120-B/411/34 IPC

07/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Rahul for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO has not joined the proceedings through V.C.
Sh. Rahul Tyagi, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is received.

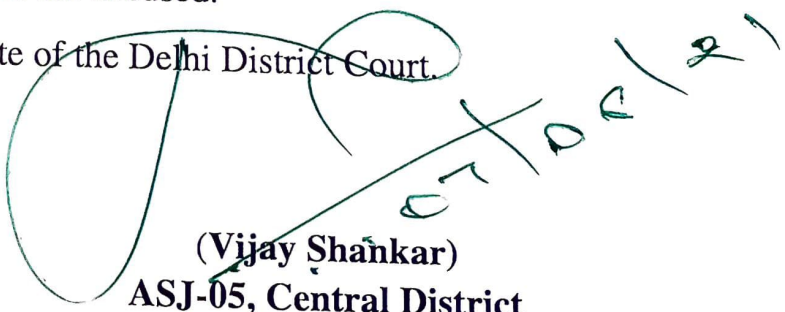
It is submitted by counsel for the accused that in the present case, charge-sheet has already been filed and same is pending before the concerned Ld. MM.

Issue notice to the IO for the next date of hearing.

TCR be called one day prior to the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **17/06/2021**. Date of 17/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)

Bail Application No. 1341/2021
FIR No. 125/2021
PS Civil Lines
U/s 376/506 IPC
State Vs. Naresh Juneja

07/06/2021

Present 1st bail application u/s 438 Cr.P.C. has been filed on behalf of accused Naresh Juneja for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Addl. P.P. for the State (through V.C.)
IO/WSI Gurdeep Kaur is present (through V.C.)
None has joined the proceedings through VC on behalf of the accused.
None has joined the proceedings through VC on behalf of the complainant/prosecutrix.

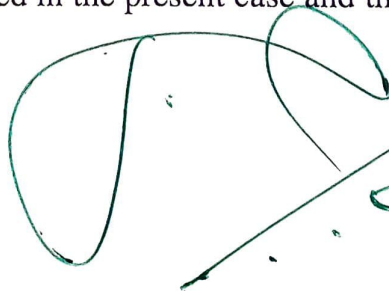
Ahlmad is absent.

It is submitted by the IO that the counsel for the accused had provided the fresh address of the accused of Ludhiana, Punjab but the accused and his family are not residing at the said address and said premises was found locked.

By way of present order, this Court shall disposed of anticipatory bail application u/s. 438 Cr.P.C. of the accused Naresh Juneja.

Arguments have already been heard on the aforesaid anticipatory bail application of the accused Naresh Juneja. Perused the material available on record.

During the course of arguments on the aforesaid bail application, it was submitted by counsel for the accused Naresh Juneja that the present bail application is the first anticipatory bail application of the accused and no other bail application is pending before any other Court. It was further submitted that the accused has been falsely implicated in the present case and there is no incriminating


07/06/21

State Vs. Karan Singh
FIR No. 260/21
PS Burari
U/s 323/342/376/377/498-A/506/509/ 34 IPC

07/06/2021

Present application u/s. 438 Cr.P.C. has been filed on behalf of accused Rahul for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
IO PSI Seema is present.
Sh. Manoj Pant, Ld. Counsel for the accused (through V.C.).

Ahlmad is absent.

Issue notice of the present bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Reply to the aforesaid bail application of the accused is received.

SHO/IO is directed to file further/detailed reply of the aforesaid bail application on or before the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 21/06/2021. Date of 21/06/2021 is given at the specific request and convenience of counsel for the accused.

IO is bound down for the next date of hearing.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)

18

State Vs. Obeifoka Friday Okeke @ Obiora Tony Okeke
FIR No.567/2016
PS Burari
U/s 420/468/471 IPC r/w Section 14 Foreigners Act

07/06/2021

Present application u/s. 439 Cr.P.C. has been filed on behalf of accused Obeifoka Friday Okeke @ Obiora Tony Okeke for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Ld. Addl. P.P. for the State (through V.C.).
Sh. Anoop Kumar Gupta, Ld. Counsel for the accused Obeifoka Friday Okeke @ Obiora Tony Okeke (through V.C.).

Ahlmad is absent.

It is submitted by Addl. P.P. for the State that report regarding previous involvement of the accused be called from the SHO/ IO concerned for proper adjudication of the present bail application. Heard. Request is allowed.

SHO/IO is directed to file report regarding previous involvement of the accused on or before the next date of hearing.

At request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on 09/06/2021. Date of 09/06/2021 is given at the specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

07/06/21

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021(A)

Bail Application No. 1107/2021
FIR No. 07/2021
PS Crime Branch
U/s 419/420/170/467/468/471/474 IPC
State Vs. Devender Kumar Mishra

07/06/2021

Present bail application u/s 439 Cr.P.C. has been filed on behalf of accused Devender Kumar Mishra for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Addl. P.P. for the State (through V.C.)
IO/SI Ajay Kumar is present (through V.C.)
Sh. Suman Kumar Singh, Ld. Counsel for the accused Devender Kumar Mishra (through V.C.)

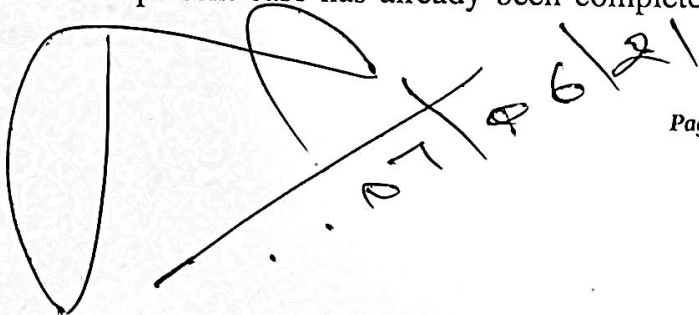
Ahlmad is absent.

TCR is stated to be received.

By way of present order, this Court shall dispose of bail application u/s. 439 Cr.P.C. of the accused Devender Kumar Mishra.

Arguments heard on the aforesaid bail application of accused Devender Kumar Mishra. Perused the material available on record.

During the course of arguments on the aforesaid bail application, it was submitted by counsel for the accused Devender Kumar Mishra that the present bail application is the first bail application of the accused before Sessions Court after filing of the charge-sheet and no other bail application of the accused is pending before any other Court. It was further submitted that the accused has been falsely implicated in the present case and there is no incriminating evidence against the accused and investigation in the present case has already been completed and

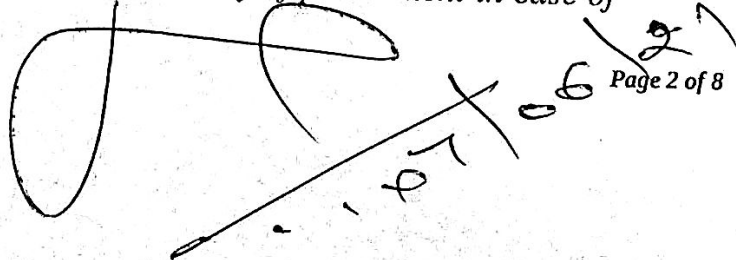
A large, stylized handwritten signature in black ink is written over the text. To the right of the signature, the date '07/06/21' is written in a similar style.

the accused is no more required for the purpose of further investigation as the charge-sheet has already been filed in the present case and same is pending before concerned Ld. CMM. It was further submitted that the present false FIR has been registered against the accused by the police in collusion and connivance with the complainant. It was further submitted that the accused never forged IDs and no recovery has been effected from the possession of the accused and recovery has been falsely planted upon the accused. It was further submitted that the accused is a social worker and has clean antecedents. It was further submitted that accused is in J/C since 06/01/2021 and no useful purpose will be served by keeping the accused behind the bars and bail be granted to accused and accused shall be abide by all terms and conditions imposed by the court.

During the course of arguments, it was submitted by Addl. P.P. for the State that the allegations against the accused are serious in nature and accused can abscond, if the bail is granted to the accused. It was further submitted that first bail application of the accused was dismissed by Ld. Sessions Court on 20/02/2021. It was further submitted that in the present case, co-accused is yet to be arrested, FSL result is awaited and charge is yet to be framed and complainant/public witnesses are yet to be examined and if the bail is granted to the accused, he can tamper with the evidence and influence the witnesses. It was further submitted that there is sufficient incriminating material available on record against the accused and bail application of accused Devender Kumar Mishra be dismissed.

It was held by the Hon'ble Supreme Court of India in case titled as "**Virupakshappa Gouda and Anr. Vs. State of Karnataka and Anr.**" {(2017) 5 SCC 406} that :

"15. The court has to keep in mind what has been stated in Chaman Lal v. State of U.P. The requisite factors are: (i) the nature of accusation and the severity of punishment in case of

A large, stylized handwritten signature in black ink is written over the text. To the right of the signature, the date '06/02/21' is written in a similar style. Below the date, the text 'Page 2 of 8' is printed in a small font.

conviction and the nature of supporting evidence; (ii) reasonable apprehension of tampering with the witness or apprehension of threat to the complainant; and (iii) prima facie satisfaction of the court in support of the charge. In *Prasanta Kumar Sarkar v. Ashis Chatterjee*, it has been opined that while exercising the power for grant of bail, the court has to keep in mind certain circumstances and factors. We may usefully reproduce the said passage:

“9....among other circumstances, the factors which are to be borne in mind while considering an application for bail are:

- (i) whether there is any prima facie or reasonable ground to be believe that the accused had committed the offence.
- (ii) nature and gravity of the accusation;
- (iii) severity of the punishment in the event of conviction;
- (iv) danger of the accused absconding or fleeing, if released on bail;
- (v) character, behaviour, means, position and standing of the accused;
- (vi) likelihood of the offence being repeated;
- (vii) reasonable apprehension of the witnesses being influenced; and
- (viii) danger, of course, of justice being thwarted by grant of bail.”

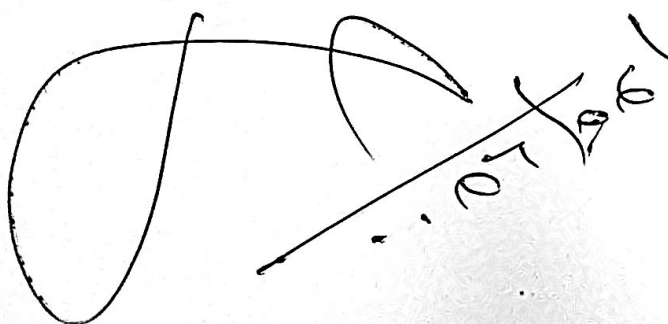
16. In *CBI v. V. Vijay Sai Reddy*, the Court had reiterated the principle by observing thus:-“ 34. While granting bail, the court has to keep in mind the nature of accusation, the nature of evidence in support thereof, the severity of the punishment which conviction will entail, the character of the accused, circumstances which are peculiar to the accused, reasonable possibility of securing the presence of the accused at the trial, reasonable apprehension of the witnesses being tampered with, the larger interests of the public/State and other similar considerations. It has also to be kept in mind that for the purpose of granting bail, the legislature has used the words “reasonable grounds for believing” instead of “the evidence” which means the court dealing with the grant of bail can only satisfy itself as to whether there is a genuine case against the accused and that the prosecution will be able to produce prima facie evidence in support of the charge. It is not

106/21
Page 3 of 8

expected, at this stage, to have the evidence establishing the guilt of the accused beyond reasonable doubt."

17. From the aforesaid principles, it is quite clear that an order of bail cannot be granted in an arbitrary or fanciful manner. In this context, we may, with profit, reproduce a passage from Neeru Yadav v. State of U.P., wherein the Court setting aside an order granting bail observed:

"16. The issue that is presented before us is whether this Court can annul the order passed by the High Court and curtail the liberty of the second respondent? We are not oblivious of the fact that the liberty is a priceless treasure for a human being. It is founded on the bedrock of constitutional right and accentuated further on human rights principle. It is basically a natural right. In fact, some regard it as the grammar of life. No one would like to lose his liberty or barter it for all the wealth of the world. People from centuries have fought for liberty, for absence of liberty causes sense of emptiness. The sanctity of liberty is the fulcrum of any civilized society. It is a cardinal value on which the civilisation rests. It cannot be allowed to be paralysed and immobilized. Deprivation of liberty of a person has enormous impact on his mind as well as body. A democratic body polity which is wedded to rule of law, anxiously guards liberty. But, a pregnant and significant one, the liberty of an individual is not absolute. The society by its collective wisdom through process of law can withdraw the liberty that it has sanctioned to an individual when an individual becomes a danger to the collective and to the societal order. Accent on individual liberty cannot be pyramided to that extent which would bring chaos and anarchy to a society. A society expects responsibility and accountability from its members, and it desires that the citizens should obey the law, respecting it as a cherished social norm. No individual can make an attempt to create a concavity in the stem of social stream. It is impermissible. Therefore, when an individual behaves in a disharmonious manner ushering in disorderly things which the society disapproves, the legal consequences are bound to follow. At that stage, the Court has a duty. It cannot abandon its sacrosanct obligation and pass an order at its own whim or

21

 Page 4 of 8

caprice. It has to be guided by the established parameters of law."

It was held by the Hon'ble Supreme Court of India in case titled as "Kalyan Chandra Sarkar Vs. Rajesh Ranjan @ Pappu Yadav and Anr." {2004 Cri. L.J. 1796 (1)} that :

"11. The law in regard to grant or refusal of bail is very well settled. The Court granting bail should exercise its discretion in a judicious manner and not as a matter of course. Though at the stage of granting bail a detailed examination of evidence and elaborate documentation of the merit of the case need not be undertaken, there is a need to indicate in such orders reasons for prima facie concluding why bail was being granted particularly where the accused is charged of having committed a serious offence. Any order devoid of such reasons would suffer from non-application of mind. It is also necessary for the Court granting bail to consider among other circumstances, the following factors also before granting bail; they are,

- (a) The nature of accusation and the severity of punishment in case of conviction and the nature of supporting evidence;*
- (b) Reasonable apprehension of tampering of the witness or apprehension of threat to the complainant;*
- (c) Prima facie satisfaction of the Court in support of the charge.*

12. In regard to cases where earlier bail applications have been rejected there is a further onus on the Court to consider the subsequent application for grant of bail by noticing the grounds on which earlier bail applications have been rejected and after such consideration if the Court is of the opinion that bail has to be granted then the said Court will have to give specific reasons why in spite of such earlier rejection the subsequent application for bail should be granted.

14. In such cases, in our opinion, the mere fact that the accused has undergone certain period of incarceration (three years in this case) by itself would not entitle the accused to being enlarged on bail, nor the fact that the trial is not likely to

[Handwritten signature]

be concluded in the near future either by itself or coupled with the period of incarceration would be sufficient for enlarging the appellant on bail when the gravity of the offence alleged is severe and there are allegations of tampering with the witnesses by the accused during the period he was on bail.

20. Before concluding, we must note though an accused has a right to make successive applications for grant of bail the Court entertaining such subsequent bail applications has a duty to consider the reasons and grounds on which the earlier bail applications were rejected. In such cases, the Court also has a duty to record what are the fresh grounds which persuade it to take a view different from the one taken in the earlier applications.....”

It was held by the Hon’ble Supreme Court of India in case titled as “**Satish Jaggi Vs. State of Chhatisgarh and Ors.**” {AIR 2007 SC (Supp) 256} that :

“5. It is well settled law that in granting or non-granting of bail in non-bailable offence, the primary consideration is the nature and gravity of the offence.....

12.At the stage of granting of bail, the court can only go into the question of the prima-facie case established for granting bail. It cannot go into the question of credibility and reliability of the witnesses put up by the prosecution. The question of credibility and reliability of prosecution witnesses can only be tested during the trial.”

It was held by the Hon’ble Supreme Court of India in case titled as “**Gurucharan Singh & Others Vs. State**” {AIR 1978 SC 179 (1)} that :

“29. We may repeat the two paramount considerations, viz likelihood of the accused fleeing from justice and his tampering with prosecution evidence relate to ensuring a fair trial of the case in a court of justice. It is essential that due and proper weight should be bestowed on these two factors apart from others. There cannot be an inexorable formula in the matter of granting bail. The facts and circumstances of each

[Handwritten signature]

case will govern the exercise of judicial discretion in granting or cancelling bail."

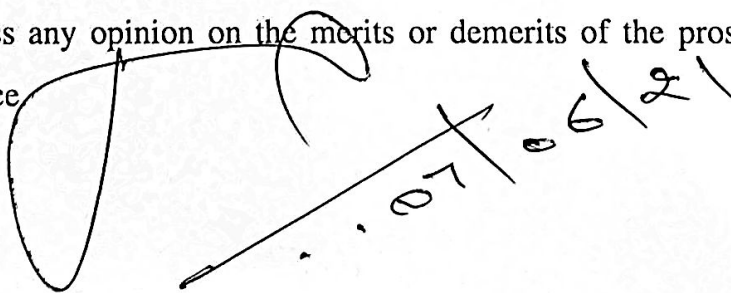
The allegations against the accused are of Sections 419/420/170/467/468/471/474 IPC.

It is pertinent to mention here that first bail application of the accused Devender Kumar Mishra was dismissed vide order dated 20/02/2021 by the Ld. Sessions Court before filing of the charge-sheet. After dismissal of the aforesaid first bail application of the accused, there is no material change in the facts and circumstances of the case. In the present bail application, no fresh ground has been mentioned by the accused.

It is well settled law that successive bail applications can be filed on change of facts or circumstances of the case. Where the grounds taken in successive bail applications already agitated and rejected by the Court, the same cannot be ordinarily allowed to be re-agitated. If the subsequent bail application is filed on the same grounds as taken in the previous bail application, the subsequent bail application would be deemed to be seeking review of earlier order, which is not permissible under the criminal law.

In the present case, FSL result is stated to be awaited. In the present case, charge is yet to be framed and complainant/public witnesses are yet to be examined.

The contentions of counsel for the accused Devender Kumar Mishra that the accused has been falsely implicated in the present case and there is no incriminating evidence against him is not tenable at this stage as it is well settled law that at the stage of considering bail, it would not be proper for the Court to express any opinion on the merits or demerits of the prosecution case as well as defence

A handwritten signature in black ink, followed by the date '20/06/21' written in a similar style.

Keeping in view the facts and circumstances of the case, gravity of offence and nature of serious allegations levelled against the accused, this Court is of the considered opinion that no ground for regular bail of the accused Devender Kumar Mishra is made out at this stage. Accordingly, the present application for regular bail of the accused Devender Kumar Mishra is dismissed.

A copy of this order be sent to the concerned Jail Superintendent through E-mail for information. Order be uploaded on the website of the Delhi District Court. Ld. Counsel for the accused is at liberty to collect the copy of present order through electronic mode.

TCR along with copy of this order be also sent to the Ld. concerned CMM.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021

Bail Application No. 1341/2021
FIR No. 125/2021
PS Civil Lines
U/s 376/506 IPC
State Vs. Naresh Juneja

07/06/2021

Present 1st bail application u/s 438 Cr.P.C. has been filed on behalf of accused Naresh Juneja for grant of anticipatory bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Anil, Addl. P.P. for the State (through V.C.)
IO/WSI Gurdeep Kaur is present (through V.C.)
None has joined the proceedings through VC on behalf of the accused.
None has joined the proceedings through VC on behalf of the complainant/prosecutrix.

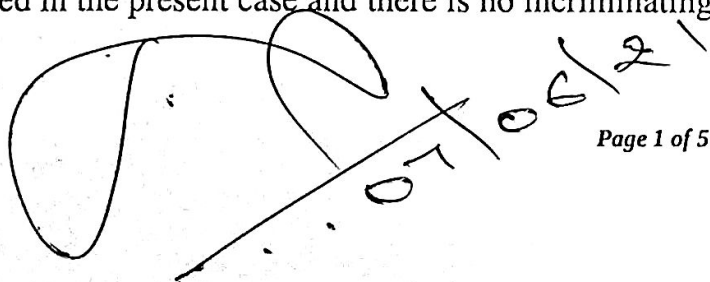
Ahlmad is absent.

It is submitted by the IO that the counsel for the accused had provided the fresh address of the accused of Ludhiana, Punjab but the accused and his family are not residing at the said address and said premises was found locked.

By way of present order, this Court shall disposed of anticipatory bail application u/s. 438 Cr.P.C. of the accused Naresh Juneja.

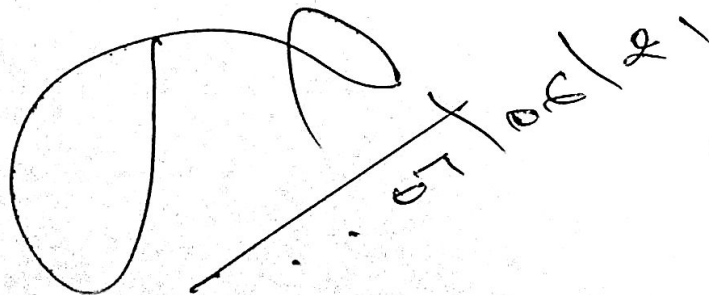
Arguments have already been heard on the aforesaid anticipatory bail application of the accused Naresh Juneja. Perused the material available on record.

During the course of arguments on the aforesaid bail application, it was submitted by counsel for the accused Naresh Juneja that the present bail application is the first anticipatory bail application of the accused and no other bail application is pending before any other Court. It was further submitted that the accused has been falsely implicated in the present case and there is no incriminating

A large, stylized handwritten signature in black ink is written over the date '07/06/21'. The signature is cursive and somewhat abstract, with a long horizontal stroke extending to the right.

evidence against the accused. It was further submitted that there is a delay in registration of the present FIR. It was further submitted that the husband of the prosecutrix had borrowed a huge sum of money from the accused without any intention to return the same. It was further submitted that the husband of the prosecutrix had issued a post dated cheque bearing No. 000129 dated 18/05/2021 drawn on Kotak Mahindra Bank, Preet Vihar, Delhi for a sum of Rs. 10,00,000/- with assurance that the cheque shall be duly honored after 18/05/2021 but the present FIR was lodged by the prosecutrix just before the date of presentation of the cheque. It was further submitted that the prosecutrix has lodged the false and fabricated present FIR against the accused in order to avoid the payment of the money taken by the husband of the prosecutrix from the accused. It was further submitted that the accused is the sole earning member of his family and having two daughters. It was further submitted that the accused is not having any past criminal record. It was further submitted that the accused shall co-operate in the investigation of the present case and accused shall join the investigation as and when directed by the SHO/IO. It was further submitted that there is no requirement of custodial interrogation of the accused and anticipatory bail be granted to the accused and accused shall be abide by all terms and conditions imposed by the court.

During the course of arguments, present anticipatory bail application was strongly opposed by the counsel for the prosecutrix and counsel for the prosecutrix prayed for dismissal of the present anticipatory bail application of the accused. It was submitted by counsel for the prosecutrix that no cheque was issued by the husband of the prosecutrix in favour of the accused and cheque bearing No. 000129 was missing from the office of the husband of the prosecutrix and the

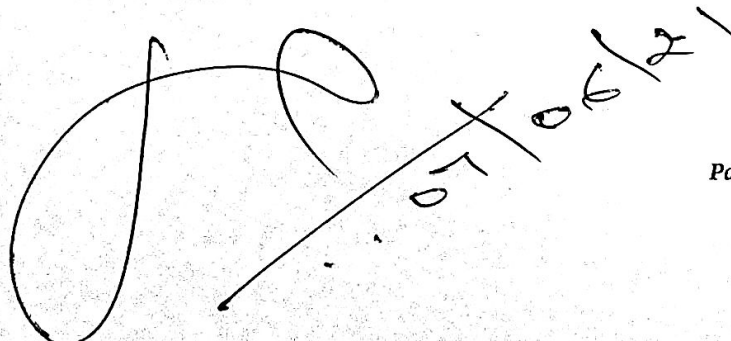
A handwritten signature in black ink, followed by the date '18/05/21' written in a similar style.

husband of the prosecutrix has already given an intimation in this regard to the concerned police station.

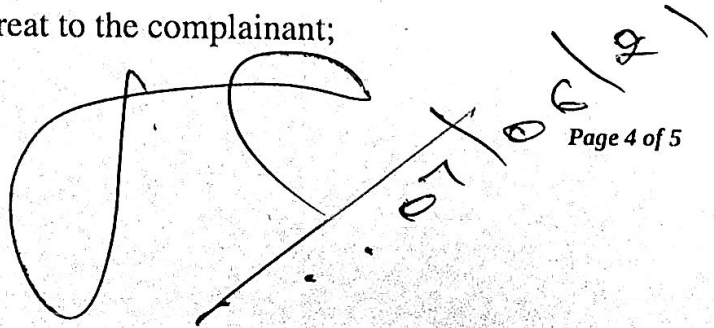
During the course of arguments, it was submitted by Substitute Addl. P.P. for the State that the allegations against the accused are serious in nature. It was further submitted that the prosecutrix has supported her allegations in her statement under Section 164 Cr.P.C. It was further submitted that accused is absconding and is evading his arrest. It was further submitted that analysis of CDR of the prosecutrix substantiated the allegations of the prosecutrix. It was further submitted that investigation of the present case is at initial stage and detailed investigation is required to collect evidence against the accused. It was further submitted that custodial investigation of the accused is required to collect the scientific evidence and to recover the mobile phone, etc. for the purpose of proper investigation. It was further submitted that if the anticipatory bail is granted to the accused, he can tamper with the evidence and influence the witnesses. It was further submitted that there is sufficient incriminating material available on record against the accused and the anticipatory bail application of accused Naresh Juneja be dismissed.

It is well settled law that the following factors and parameters need to be taken into consideration while dealing with the anticipatory bail:-

- (i) The nature and gravity of the accusation and the exact role of the accused must be properly comprehended before arrest is made;
- (ii) The antecedents of the applicant including the fact as to whether the accused has previously undergone imprisonment on conviction by a court in respect of any cognizable offence;

A large, stylized handwritten signature in black ink is written over the date '01/06/21'. The signature is cursive and loops around the date.

- (iii) The possibility of the applicant to flee from justice;
- (iv) The possibility of the accused's likelihood to repeat similar or other offences;
- (v) Where the accusations have been made only with the object of injuring or humiliating the applicant by arresting him or her;
- (vi) Impact of grant of anticipatory bail particularly in cases of large magnitude affecting a very large number of people;
- (vii) The courts must evaluate the entire available material against the accused very carefully. The court must also clearly comprehend the exact role of the accused in the case. The cases in which the accused is implicated with the help of Sections 34 and 149 of the Indian Penal Code, 1860, the court should consider with even greater care and caution, because over implication in the cases is a matter of common knowledge and concern;
- (viii) While considering the prayer for grant of anticipatory bail, a balance has to be struck between two factors, namely, no prejudice should be caused to free, fair and full investigation, and there should be prevention of harassment, humiliation and unjustified detention of the accused;
- (ix) The Court should consider reasonable apprehension of tampering of the witness or apprehension of threat to the complainant;



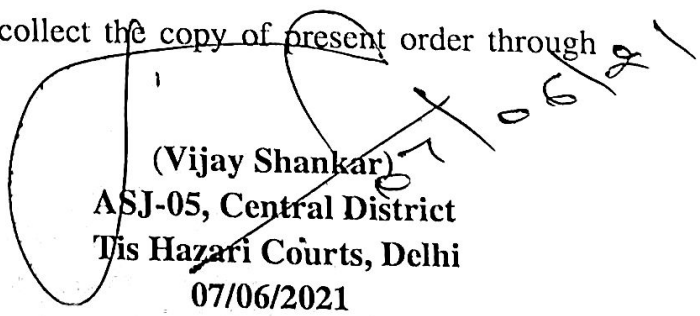
Handwritten signature and date: 06/21

(x) Frivolity in prosecution should always be considered and it is only the element of genuineness that shall have to be considered in the matter of grant of bail and in the event of there being some doubt as to the genuineness of the prosecution, in the normal course of events, the accused is entitled to an order of bail.

The allegations against the accused are of Sections 376/506 IPC. In the present case, investigation is stated to be at the initial stage. The prosecutrix has supported her allegations in her statement under Section 164 Cr.P.C. The accused is absconding and is evading his arrest. As per IO, custodial investigation of the accused is required to collect the scientific evidence and to recover the mobile phone, etc. for the purpose of proper investigation. If the anticipatory bail is granted to the accused, it may be possible that the accused may tamper with the evidence and influence the witnesses.

Keeping in view the facts and circumstances of the case, gravity of offence and nature of serious allegations levelled against the accused, this Court is of the considered opinion that no ground for anticipatory bail of the accused Naresh Juneja is made out at this stage. Accordingly, the present application for anticipatory bail of the accused Naresh Juneja is dismissed.

A copy of this order be sent to the concerned SHO/IO through E-mail for information. Order be uploaded on the website of the Delhi District Court. Ld. Counsel for the accused is at liberty to collect the copy of present order through electronic mode.


(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
07/06/2021